



2026:AHC:60851

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL REVISION No. - 143 of 2026

Imran Ahmed

.....Revisionist(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Revisionist(s)	:	Jitendra Kumar
Counsel for Opposite Party(s)	:	G.A.

Court No. - 87

HON'BLE PRAVEEN KUMAR GIRI, J.

1. Shri Jitendra Kumar, learned counsel for the revisionist submits that he has filed the instant criminal revision with the relief which has been mentioned in the prayer clause of the revision.

2. The relief which has been mentioned in the revision is delineated below:-

"It is therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased to allow the present criminal revision and set aside/quash the impugned judgement and order dated 20.11.2025, passed by Additional Session Judge, Fast Court Ist Ghaziabad, in criminal appeal no. 168 of 2025 (Imran Ahmad Vs. Smt. Ujma and another) as well as order dated 16.05.2025, passed by Additional Chief Judicial Magistrate, Court No. 3, Ghaziabad, in complaint no. 362 of 2024, (Smt. Ujma Vs. Imran Ahmad and others), under section 12 D.V. Act, Police Station- Sihani Gate, District-Ghaziabad.

It is further prayed that this Hon'ble Court may be pleased to stay the effect and operation of the impugned Judgment and order dated 20.11.2025, passed by Additional Session Judge, Fast Court Ist Ghaziabad, in criminal appeal no. 168 of 2025 (Imran Ahmad Vs. Smt. Ujma and another) as well as order dated 16.05.2025, passed by Additional Chief Judicial Magistrate, Court No. 3, Ghaziabad, in complaint no. 362 of 2024, (Smt. Ujma Vs. Imran Ahmad and others), under section 12 D.V. Act, Police Station- Sihani Gate, District-

Ghaziabad, and/or pass such other and further order which this Hon'ble Court may deem fit and proper under the circumstances of the present case, otherwise the revisionist will suffer irreparable loss and injury."

3. Learned counsel for the revisionist further submits that the Additional Chief Judicial Magistrate, Court No.3, Ghaziabad, on an application filed under Section 23 of the Domestic Violence Act, vide order dated 16.05.2025, granted interim maintenance to the wife (opposite party No.2) to the tune of Rs. 5,000/- per month.

4. Learned counsel for the revisionist further submits that against the order dated 16.05.2025, the revisionist preferred an appeal being, Criminal Appeal No. 168 of 2025. He further submits that the court of Additional Sessions Judge, Fast Track Court-I, Ghaziabad vide order dated 20.11.2025 has affirmed the order passed by the Additional Chief Judicial Magistrate dated 16.05.2025.

5. Learned counsel for the revisionist also submits that the revisionist has no sufficient means to maintain his wife and further submits that opposite party No.2 is a practicing advocate and is earning sufficiently to maintain herself.

6. Learned counsel for the revisionist further submits that the proceedings under Section 12 of the Domestic Violence Act are yet to be adjudicated, therefore, the matter may be remitted to the concerned court for deciding the pending application filed under Section 12 of the Domestic Violence Act.

7. Accordingly, the Additional Chief Judicial Magistrate, Court No.3, Ghaziabad is directed to decide the pending application filed under Section 12 of the Domestic Violence Act expeditiously without granting unnecessary adjournment.

8. The revisionist-husband is directed to pay Rs. 5,000/- per month till the final adjudication of the application filed under Section 12 of the Domestic Violence Act.

9. It is further directed that the concerned trial court shall consider all the

aspects of the revisionist-husband and thereafter pass a final order under Section 12 of the Domestic Violence Act with regard to monetary relief, etc.

10. With the aforesaid observations, the criminal revision is **disposed of**.

(Praveen Kumar Giri,J.)

March 24, 2026

K.Tiwari